

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Customs Stay Application No.70465 of 2019

(on behalf of Appellant)

In

Customs Appeal No.70716 of 2019

(Arising out of Order-in-Appeal No.NOI-CUSTM-000-APP-376 to 386-19-20 dated 21/06/2019 passed by Commissioner (Appeals), Central Goods & Service Tax, Noida)

Commissioner of Customs, Noida

Customs Commissionerate, Greater NoidaAppellant

VERSUS

M/s Sea Bridge InternationalRespondent

APPEARANCE:

Shri Shashi Shekhar, Authorized Representative for Appellant
Shri Sunil Kumar Gupta, Advocate for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING : 09 January, 2020
DATE OF DECISION : 09 January, 2020

The appeal is rejected and stay petition also gets disposed of. For order, see order of date in Custom Stay Application No.70449 of 2019 in Custom Appeal No.70689 of 2019.

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)